

(2022) 04 CAT CK 0036

In the Central Administrative Tribunal

Case No : Original Application No. 321 Of 2022

Ali Mohd. Lone

APPELLANT

Vs

UT Of Jammu And Kashmir & Others

RESPONDENT

Date of Decision : 21-04-2022

Acts Referred:

Citation : (2022) 04 CAT CK 0036

Hon'ble Judges : D.S. Mahra, Member (J)

Bench : Single Bench

Advocate : R.A. Bhat, Muzaffar Kirmani

Final Decision : Disposed Of

Judgement

Dr. Bhagwan Sahai, Membe R (A)

Hearing through video conferencing

1. Present:- Mr. Syed Nadim Hamdani, counsel for the applicants and Mr. Rajesh Thapa, D.A.G. for the respondents.

2. Heard both of them.

3. M.A. No. 321 of 2022 filed by the applicants to jointly submit this O.A. is allowed.

3. Mr. Hamdani submits that in pursuance to advertisement notification dated 14.09.2009 for selection for Class-IV posts, the applicants applied, however, the selection process has not yet been completed. Therefore, the applicants submitted a representation on 13.10.2021 which also has not yet been replied to. Therefore, he seeks a direction to the respondents to decide the pending representation of the applicants along with a copy of this O.A. as additional representation.

4. Mr. Rajesh Thhapa, D.A.G. has no objection, if such a direction is issued to the respondents.

5. On considering the above submissions of the counsels for the parties, this O.A. is disposed of at admission stage, without expressing any opinion on merits of the case, directing the respondents to consider the pending representation of the applicants dated 13.10.2021 along with a copy of this O.A. as additional representation , as per provisions of relevant applicable rules and binding instructions on the subject and decide it with a reasoned order within four weeks from the date of receipt of a certified copy of this order and within one week thereafter to communicate it to the applicants. No costs.